

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**SPECIAL BENCH**  
**COURT - 1**

ITEM No.114  
**C.P.(IB)/177(AHM)2022**

**Proceedings under Section 9 IBC**

**IN THE MATTER OF:**

Power & Instrumentation (Gujarat) Ltd  
V/s  
M.S.Khurana Engineering Ltd

.....Applicant

.....Respondent

**Order delivered on: 21/11/2022**

**Coram:**

Dr. Madan B. Gosavi, Hon'ble Member(J)  
Mr. Subrata Kumar Dash, Hon'ble Member(T)

**PRESENT:**

For the Applicant :Mr. Rasesh H Parikh, Advocate  
For the Respondent :Mr. Ishan Shah, Advocate

**ORDER**

Learned counsel for the Corporate Debtor undertakes to file vakalatnama along with the Board Resolution within seven days without fail. The Corporate Debtor also file affidavit in reply by giving copy to the other side within seven days and other side may file rejoinder within seven days thereafter.

Matter stands adjourned to 30.01.2023.

-SD-  
**SUBRATA KUMAR DASH**  
**MEMBER (TECHNICAL)**

-SD-  
**DR. MADAN B GOSAVI**  
**MEMBER (JUDICIAL)**

sapna